

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/MP/2019

Subject : Petition invoking Section 79(1)(e), 79(1)(i) and Section 79(1)(k) read with Regulations 7, 8 and 13 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 seeking appropriate direction against Global Energy Private Limited.

Petitioner : BSES Yamuna Power Limited

Respondent : Global Energy Private Limited

Date of Hearing : 20.8.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri Gopal Jain, Sr. Advocate, BSES
Shri N. Luthra, Advocate, BSES
Shri Aditya Gupta, Advocate, BSES
Shri Shekhar Saklani, BSES
Shri Sunil Kakkar, BSES
Shri Sameer Singh, BSES
Shri Venkatesh, Advocate, Global Energy

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the Petitioner, BSES Yamuna Power Limited, has filed the present Petition seeking, *inter alia*, direction to the Respondent, Global Energy Private Limited, to pay an outstanding amount of Rs. 18.98 crore including the Late Payment Surcharge of Rs. 7.53 crore in terms of the Letter of Intent (LoI) dated 16.11.2012. Learned senior counsel submitted that the Respondent has not only failed to comply with the provisions of Regulation 7 (h) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 but has also violated the terms and conditions of the LoI.

2. Learned counsel for the Respondent accepted notice and requested for time to file reply to the Petition.

3. After hearing the learned senior counsel for the Petitioner and learned counsel for the Respondent, the Commission admitted the Petition and directed to issue notice to the Respondent.



4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent, if not already served. The Respondent was directed to file its reply by 17.9.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 30.9.2019. The Commission directed that due date of filing of replies and/or rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Law)**

